

NATIONAL COMPANY LAW TRIBUNAL
COURT ROOM NO. 1,
MUMBAI BENCH

Item No. 15

C.P. (IB)/75(MB)2024

CORAM:

SH. PRABHAT KUMAR JUSTICE VIRENDRASINGH BISHT (Retd.)
HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF THE HEARING ON **16.04.2024**

NAME OF THE PARTIES: **PES ENGINEERS PRIVATE LIMITED V/s**
HINDUSTAN CONSTRUCTION COMPANY
LIMITED

Section 9 of the Insolvency and Bankruptcy Code, 2016

ORDER

C.P. (IB)/75(MB)2024

- 1) Mr. Shyam Saxena, Ld. Counsel for the Operational Creditor and Mr. Darshit Dave, Ld. Counsel for the Corporate Debtor are present.
- 2) Ld. Counsel for the Operational Creditor informs that the Corporate Debtor has sent One Time Settlement Proposal and they need some time to consider the same; thus, seeks some time to proceed further in the matter.
- 3) At request, stand over to 01.05.2024, for further consideration and hearing.

Sd/-

PRABHAT KUMAR
MEMBER (TECHNICAL)

Sd/-

JUSTICE VIRENDRASINGH BISHT
MEMBER (JUDICIAL)